

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of March, 2019 (11.3.2019 to 15.3.2019)

| Date, Day & Time | S. No. | Petition No. | Petitioner | Subject in Brief |
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| 12.3.2019 Tuesday At 10.30 A.M. Misc Petitions | 1. | 117/MP/2017 | DBPL | Petition seeking direction to the Respondent to pay the tariff considering 1.8.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement dated 19.8.2013 executed between the Petitioner and the Respondent. |
| | 2. | 222/MP/2017 | KSKMPCL | Petition under Sections 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes with the respondent with regard to the tariff payable under the Power Purchase Agreement dated 27.11.2013. |
| | 3. | 21/MP/2013 | SPL | Petition for compensation due to Change in Law during the Construction period. (Received by way of remand from the APTEL). |
| | 4. | 390/MP/2018 | SPL | Petition for computation of compensation pursuant to APTEL judgment dated 20.11.2018 in Appeal No. 121/2015. |
| | 5. | 284/MP/2018 | GMRWEL | Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli respectively for compensation due to Changes in Law. |
| | 6. | 8/MP/2014 | EMCO | Petition for evolving a mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law during Construction and Operating period. |
| | 7. | 331/MP/2018 | MPL | Petition under Section 79 of the Electricity Act, 2003 for the recovery of unpaid dues and implementation of Orders dated 31.08.2017 in Petition No. 28/MP/2016 read with Order dated 20.3.2018 in Petition No. 192/MP/2016; and Order dated 26.12.2017 in Petition No. 152/GT/2015 for:- (a) Recovery of unpaid bills and the imposition of late payment surcharge thereon (b) recovery of ash disposal expenses. |
| 13.3.2019 Wednesday At 10.30 A.M. Generation Tariff Petitions | 1. | 55/MP/2015 | JITPL | Petition for the relinquishment of the Long term Open Access under the Bulk Power Transmission Agreement dated 13.05.2010 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter- State Transmission and related matters) Regulations, 2009 (Received by way of Remand) |
| | 2. | 23/GT/2017 | BRBCL | Petition for approval of tariff of Nabinagar Thermal Power Project (4 x 250 MW) for the period from anticipated DOCO of Unit No.1 to 31.3.2019. |
| | 3. | 234/MP/2017 alongwith I.A.No.51/2018 | MPPMCL | Petition for direction to Rajasthan Rajya Vidyut Prasaran Nigam Limited (RVPN) to make payment of outstanding amount to the petitioner on account of overdrawal of power from Chambal-Satpura Complex/Chambal Project & payment of O&M / Capital expenditure of the Chambal-Satpura Complex/Chambal Project and scheduling of respective shares of both the States in Chambal project (Hydel Power Plants)(Interlocutory application for impleadment as party by Rajasthan Urja Vikas Nigam Limited) |
| | 4. | 170/GT/2017 | RVPN | Petition for approval of generation tariff for shared Hydro Projects of Rajasthan and Madhya Pradesh installed in Rajasthan namely Jawahar Sagar Hydel Power station for the Financial year 2012-13 and 2013-14 in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation 2009. |
| | 5. | 171/GT/2017 | RVPN | Petition for approval of generation Ttriff for shared Hydro Projects of Rajasthan & Madhya Pradesh installed in Rajasthan namely Rana Pratap Sagar Hydel Power station for the Financial year 2012-13 and 2013-14 in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation 2009. |
| | 6. | 221/GT/2015 | PPCL | Petition for determination of Generation Tariff of Pragati-III CCPS 1371.2 MW Power plant of Pragati Power Corporation Limited for the period from 1-4-2014 to 31-3-2019 of current MYT |
| | 7. | 309/GT/2015 | PPCL | Petition for true up of generation tariff of Pragati-III CCPS 1371.2 MW power plant of Pragati Power Corporation Limited for the period from COD of GT#1 up to 31.03.2014 of MYT 2009-2014. |
| | 8. | 240/GT/2017 | KBUNL | Petition for approval of tariff of Muzaffarpur Thermal Power Station Stage-I (2x110 MW) from 1.4.2014 to 31.3.2019. |

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| 9. | 241/GT/2017 | KBUNL | Petition for determination of tariff of Muzaffarpur Thermal Power Station Stage-I Unit-2 (110 MW) for the Period 15.10.2010 to 31.3.2014 |
| 10. | 130/GT/2014 | NTPC | Petition for approval of tariff of Barh Super thermal Power Station Stage-II (2X660 MW) for the period from anticipated Date of Commercial operation of 1st Unit (Unit-IV) to 31.03.2019. |
| 11. | 178/GT/2017 | NTPC | Petition for approval of tariff of Solapur Super Thermal Power Station (2x 600 MW) for the period from anticipated date of commercial operation of the Unit (i .e. 31.8.2017 to 31.3.2019) |
| 12. | 197/GT/2017 | NTPC | Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-IV (1 X 500 MW) for the period from anticipated date of Commercial Operation of the Unit-I (i.e. 31.07.2017) to 31.03.2019. |
| 13. | 199/GT/2017 | NTPC | Petition for approval of tariff of Kudgi Super Thermal Power Station Stage-I (3 X 800 MW) for the period from anticipated date of Commercial Operation of the Unit-I (i.e. 25.07.2017) to 31.03.2019. |
| 14. | 243/GT/2017 | NTPC | Petition for approval of tariff of Bongaigaon Thermal Power Station (3x 250 MW) for the period from Date of Commercial Operation of Unit-1 (i.e. 1.4.2016) to 31.3.2019 |

Sd/
(T.D.Pant)
Dy.Chief (Legal)
12.3.2019